

\$~9, 10, 37 & 39 WWW.LIVELAW.IN

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5287/2021, CM APPL. 16277/2021

MOTHERS TOUCH CHARITY FOUNDATION..... Petitioner

Through Mr. Dayan Krishnan, Sr. Adv. with
Ms. Srishti Agnihotri, Adv.

versus

UNION OF INDIA & ANR. Respondents

Through Ms. Nidhi Raman, CGSC , with Mr.
Zubin Singh Adv. for respondent no.1/UOI.
Mr. Rajiv Kapur, & Mr. Akshit Kapur, Advs. for
Respondent No. 2 (SBI)

(10)

+ W.P.(C) 5310/2021, CM APPLs. 16330/2021 & 16332/2021

COMFORT MINISTRIES & ANR. Petitioners

Through Mr. Dayan Krishnan, Sr. Adv. with
Mr. Abhishek Jebaraj and Mr. Chandratanay
Chaube, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through Mr. Manish Mohan, CGSC with Ms.
Manisha Saroha, Adv. for R-1/UOI.
Mr. Rajiv Kapur, & Mr. Akshit Kapur, Advs. for
Respondent No. 2 (SBI)

(37)

+ W.P.(C) 5407/2021, CM APPLs. 16731-33/2021

HOPE CHARITABLE SOCIETY Petitioner

Through Mr. Dayan Krishnan, Sr. Adv. with
Mr. Abishek Jebaraj, Adv.

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CHANDRA MISRA
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versus

WWW.LIVELAW.IN

UNION OF INDIA & ANR.

..... Respondents

Through Mr. Apoorv Kurup and Ms. Nidhi Mittal and Ms. Akshata Singh, Advs. for R-1/UOI with Mr. Jatin Puniani, G.P.

Mr. Rajiv Kapur & Mr. Akshit Kapur, Adv for Respondent No. 2 (SBI)

Mr. Jatin Puniyani, GP for UOI.

(39)

+ W.P.(C) 5409/2021, CM APPLs. 16739-41/2021

SOCIETY OF THE PRESENTATION SISTERS & ORS.

..... Petitioners

Through Mr. Dayan Krishnan, Sr. Adv. with Mr. Abishek Jebaraj and Ms. Srishti Agnihotri, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through Mr. Apoorv Kurup and Ms. Nidhi Mittal and Ms. Akshata Singh, Advs. for R-1/UOI with Mr. Jatin Puniani, G.P.

Mr. Rajiv Kapur & Mr. Akshit Kapur, Advs. for Respondent No. 2 (SBI).

Mr. Jatin Puniyani, GP for UOI.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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20.05.2021

1. While admitting that the respondent no. 1 has taken proactive steps to readdress the grievances raised by the petitioners herein, Mr. Dayan Krishnan learned senior counsel for the petitioners submits that the

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petitioners continue to be prevented from receiving foreign contributions owing to certain processing delays attributable to respondent no.2. He submits that despite timely submission of FC-6 certificates with the respondent no.2 Bank, the new designated accounts of the petitioners with the SBI New Delhi Main Branch for receiving foreign contributions, have not been made operational. This has created a difficult situation for the petitioners who are completely unable to receive any foreign contributions and use that money for the sustenance of the organisation and their social outreach programmes.

2. Learned counsel for respondent no. 2 submits that as a matter of practice, the respondent no.2 makes the bank account operational as soon as it receives the FC-6 certificate from an applicant.

3. In these circumstances, these petitions are disposed of by directing that in the future, the respondent no. 2 shall ensure that all the applications of the petitioners herein, as well as those of a like nature submitted by other similarly situated applicants, shall be processed at the earliest and the relevant bank accounts sought to be set up for receiving foreign contributions shall be made operational within ten days of receipt of the FC-6 certificate from the concerned applicant.

4. However, keeping in view the nature of the grievances raised in these petitions, the petitioners are granted liberty to move an application for revival of these petitions in case the respondents fail to adhere to the schedule indicated hereinabove.

REKHA PALLI, J

MAY 20, 2021/acm